

National Company Law Tribunal

Allahabad Bench

CP NO 88/ALD/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE COMPANY: Manu Mahto V/s Prism Industrial

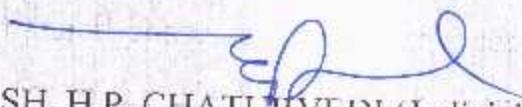
SECTION OF THE COMPANIES ACT: u/s 71 of Companies Act,1956

Sl. NO.	Name	Designation	Representation	Signature
1.	Ashutosh Vaish	Advocate	Respondent	
2.	Rahul Chaudhary	Advocate	Petitioner	

Order dated 20.02.2017

CP No. 88/ALD/2016 Manu Mahto Vs. Prism Industrial

Parties are represented by their respective counsel. Mr. Ashutosh Vaish represent the respondent Company. He seeks one more opportunity for filing reply in both the matter including the reply to the statutory notice issued by this Tribunal under Section 17 (10) of the Companies Act. We heard the contention of both the counsel on subject of the present case. The counsel for respondent is advised to prepare a plan/chart for making payment of the maturity deposit amount to the depositor and beneficiary in a time bound manner phase and to make categorical statement on payment made so far to the depositors on its maturity in this financial year including the payment proposed to be made by 31st March,2017. Further, a responsible officer of the respondent company like CA/PCS to be remain present before this Court on 21.03.2017. The petitioner counsel is directed to furnish a copy of application and other relevant document to the respondent company's and counsel within a week. Matter be called on 21.03.2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 20.02.2017